

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

110. C.P.(IB)-426(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **29.01.2024**

NAME OF THE PARTIES: Nashik Workers Union Through Its
Secretary Mr. Santosh Murlidhar Kakade

V/s.

Premium Tools Private Limited

SECTION 9 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

1. Adv. Yahya Batawawala for the Operational Creditor and Adv. Arjun Amanchi for the Corporate Debtor are present.
2. Counsel states that pleadings are completed and therefore matter was taken up for hearing. Ld. Counsel for the Corporate Debtor submits that Hon'ble Bombay High Court in Interim Application No. 4032/2023 in Writ Petition No. 1261/2023 has granted stay on the recovery certificate issued by Assistant Labour Commissioner. However, the order simply refers to payer 'd' which has been reproduced.
3. Corporate Debtor is directed to file copy of the petition to examine the prayer clause 'd'. He is also directed to update about the distribution of Rs. 3 crores towards the dues of the workers.
4. List this matter on **11.03.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)